CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

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CP NO. 652/2001 IN OA NO. 614/2001

New Delhi, this the 26th day of November, 2001

HON'BLE SH. V.K.MAJOTRA, MEMBER (A) HON'BLE SH. KULDIP SINGH, MEMBER (J)

Majeti Shankar Kumar
Upper Division Clerk
Department of Science and Technology
Technology Bhawan
New Mehrauli Road
New Delhi-110016.

(Applicant in person)

Versus

Shri S.B.Krishnan Principal Adviser Technology Development Board Department of Science and Technology New Mehrauli Road New Delhi-110016.

ORDER (ORAL)

By Sh. V.K.Majotra, Member (A)

OA-614/2001 was disposed of vide order dated 19.3.2001 Annexure-1 with the following directions:-

"After hearing the applicant, I find it a fit case to give a direction to the respondent to consider the representation of the applicant dated 12.10.2000 and 6.11.2000. Accordingly, the respondents are directed to treat this application as a representation of the applicant and decide the same by a speaking, reasoned and detailed order within a period of two months from the date of receipt of a copy of this order."

2. The applicant has stated that respondents have disposed of his representation through the letter of Sh. S.B. Krishnan, Principal Adviser vide Annexure-2 dated 16.3.2001 which is the personal opinion of Sh. Krishnan and not that of Secretary, Department of Science and Technology who was given directions through Annexure-1 to dispose of applicant's representations

We find that the applicant has filed this contempt potition against Sh. S.B.Krishnan Principal Adviser and not Secretary, Department of Science and Technology.

3. In our view the contempt petition does not lie against the Principal Adviser. The contempt petition is, therefore, dismissed.

(KULDIP SINGH Member (J)

(V.K. MAJOTRA) Member (A)

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